

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4284 OF 2009

Commissioner of Central Excise
& Customs (Appeals) Vadorara

...APPELLANT

VERSUS

M/s. Gujarat Narmada Valley
Fertilizers Co. Ltd.

...RESPONDENT

O R D E R

The Civil Appeal is dismissed.

However, liberty is reserved to the appellants, if they so desire, to file an appropriate review petition before the Tribunal bringing to its notice that the other issues raised in the appeal is required to be considered and decided by the Tribunal. If such a review petition is filed, the Tribunal shall consider the same in accordance with law.

Ordered accordingly.

JUDGMENT.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
OCTOBER 19, 2012